Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs

Civil Secretariat Srinagar/Jammu ****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO: - 3674 – JK (LD) of 2025 DATED: - 01 – 04 – 2025

Sanction is hereby accorded to the appointment of Sh. Manav Gupta, Secretary, Jammu Tawi Golf Course (Mobile No. 9419195824, email jammutawigolf123@gmail.com) as Officer In-charge Litigation (OIC) in case titled Mashooq Hussain & others Vs Jammu & Kashmir Tourism Department and another before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: - 01.04.2025

No:-LAW-OIC/03/2025

Copy to the:-

- 1. Learned Advocate General, J&K.
- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Commissioner/Secretary to Government, Tourism Department.
- 4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
 - 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
 - 6. Secretary, Jammu Tawi Golf Course Sidhra (This is in reference to your letter No. JTGC/2301-2302/2024-25, dated 01.04.2025).
 - 7. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
 - 8. Director Litigation, Srinagar/ Jammu.
 - 9. Assistant Law Officer concerned
 - 10. Officer In Charge Litigation (OIC).
 - 11. Private Secretary to Chief Secretary for information of Chief Secretary.
 - 12. Private Secretary to Secretary Law.
 - 13. Incharge Website.
 - 14. Government Order file.
 - 15. Concerned file.

O OY OY (Binny Kumar)

Assistant Legal Remembrance